

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No.38  
CP(IB) No. 152/Chd/Pb/2021  
Under Section 95, IBC 2016**

**In the matter of:-**

|                     |                |
|---------------------|----------------|
| State Bank of India | ....Petitioner |
| Vs.                 |                |
| Harbans Lal         | ....Respondent |

**Present through Video Conferencing:**

Mr. Baldev Singh Badhran, Advocate for the petitioner

As per report of Registry, antecedents of Mr. Kuldip Kumar Bassi, Proposed Resolution Professional having Registration No.IBBI/IPA-001/IP-P00280/2017-18/10524 have been verified. He is appointed as Resolution Professional and directed to comply with the provisions of Section 99 and file the report accordingly within two weeks.

In the meantime, issue limited notice of this petition to the respondent for presence within two weeks, returnable on or before 29.09.2022. If already issued then learned counsel for petitioner is direct to file affidavit to that effect that notice has been served upon respondent with proof of service before the next date of hearing. List on 29.09.2022.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

July 8, 2022

AV

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**